

Bhopal, the 8th February 2019

No. F A 3-35/2017/1/V (18) In exercise of the powers conferred by sub-section (3) of section 11 of the Madhya Pradesh Goods and Services Tax Act, 2017 (19 of 2017), the State Government, on the recommendations of the Council, and on being satisfied that it is necessary to do so for the purpose of clarifying the scope and applicability of this department notification No. F A3-32-2017-1-V(41) dated 29 June, 2017, hereby inserts the following Explanation in the said notification, in the Table, against serial number 9, in column (3), in item (vi), namely:-

“Explanation 2.-Nothing contained in this item shall apply to supply of a service other than by way of transport of goods from a place in India to another place in India”.

2. The existing *Explanation* in the above items shall be renumbered as *Explanation 1*.

3. This notification shall Deemed to have come into force w.e.f. 1st January, 2019.

By order and in the name of Governor of Madhya Pradesh,
ARUN PARMAR, Dy. Secy.

क्र. एफ. ए-3-74-2017-1-पांच (19).—

भोपाल, दिनांक 8 फरवरी 2019

राज्य सरकार, मध्यप्रदेश माल और सेवा कर अधिनियम, 2017 (क्रमांक 19 सन् 2017) की धारा 147 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, परिचय की सिफारिशों पर, इस विभाग की अधिसूचना क्रमांक एफ ए-3-74-2017-1-पांच (137) दिनांक 18 अक्टूबर, 2017 में निम्नलिखित संशोधन करती है, अर्थात्:-

उक्त अधिसूचना में,

(i) सारणी के स्तंभ (2) में क्रम सं. 1 के सामने प्रविष्टि के पश्चात् निम्नलिखित परंतु अंतःस्थापित किया जाएगा, अर्थात्:-

“परंतु इस प्रकार पूर्ति किए गए माल का उपयोग, जब निर्यात, ऐसे निर्यातों के विनिर्माण में प्रयुक्त इनपुटों पर इनपुट कर प्रत्यय का उपयोग करने के पश्चात् पहले ही कर दिया गया हो, कराधेय माल (शून्य दर या पूर्णतः छूटप्राप्त माल से भिन्न) के विनिर्माण और पूर्ति में किया जाएगा और चार्टर्ड अकाउंटेंट से इस प्रभाव का प्रमाणपत्र, राज्य कर आयुक्त या उसके द्वारा प्राधिकृत किसी अन्य अधिकारी को, ऐसी पूर्ति के छह मास के भीतर प्रस्तुत कर दिया गया हो; ;

परंतु यह और कि यदि निर्यात माल के विनिर्माण में प्रयुक्त इनपुटों पर इनपुट कर प्रत्यय का उपयोग नहीं किया गया है तो ऐसा प्रमाणपत्र अपेक्षित नहीं होगा।” ;

(ii) स्पष्टीकरण में क्रम संख्या 1 के सामने “पूर्व आयात आधार पर” शब्दों का लोप किया जाएगा।

2. यह अधिसूचना दिनांक 15 जनवरी, 2019 से प्रवृत्त समझी जायेगी।

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
अरुण परमार, उपसचिव.

भोपाल, दिनांक 8 फरवरी 2019

क्र. एफ. ए-3-74-2017-1-पांच.—भारत के संविधान के अनुच्छेद 348 के खण्ड (3) के अनुसरण में, इस आशय की अधिसूचना क्र. एफ. ए-3-74-2017-1-पांच (19), दिनांक 8 फरवरी, 2019 का अंग्रेजी अनुवाद, राज्यपाल के प्राधिकार से, एतद्वारा, प्रकाशित किया जाता है।

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,
अरूण परमार, उपसचिव.

Bhopal, the 8th February 2019

No. F A-3-74-2017-1-V(19)

In exercise of the powers conferred by section 147 of the Madhya Pradesh Goods and Services Tax Act, 2017 (19 of 2017), the State Government, on the recommendations of the Council, hereby makes the following amendment in this department notification No. F A-3-74-2017-1-V (137) dated the 18th October, 2017, namely:—

In the said notification,

(i) In the Table, the column number (2) against S. No.1, after the entry, the following proviso shall be inserted, namely: -

“Provided that goods so supplied, when exports have already been made after availing input tax credit on inputs used in manufacture of such exports, shall be used in manufacture and supply of taxable goods (other than nil rated or fully exempted goods) and a certificate to this effect from a chartered accountant is submitted to the commissioner of State tax or any other officer authorised by him within 6 months of such supply;”

Provided further that no such certificate shall be required if input tax credit has not been availed on inputs used in manufacture of export goods.”;

(ii) In the Explanation against serial number 1 the words “on pre-import basis” shall be omitted.

2. This notification shall deemed to have come into effect from 15th January, 2019.

By order and in the name of Governor of Madhya Pradesh,
ARUN PARMAR, Dy. Secy.